

(2023) 10 DEL CK 0172

Delhi High Court

Case No: Bail Application No. 1343 Of 2023, Criminal Miscellaneous (Bail) No. 1439 Of 2023

Sameer Mahandru

APPELLANT

Vs

Directorate Of
Enforcement

RESPONDENT

Date of Decision: Oct. 19, 2023

Acts Referred:

- Constitution of India, 1950 - Article 14, 21
- Code of Criminal Procedure, 1973 - Section 437, 437(1), 439
- Prevention of Money Laundering Act, 2002 - Section 3, 4, 45, 45(1), 65
- Indian Penal Code, 1860 - Section 120B, 447A
- Prevention of Corruption Act, 1988 - Section 7

Hon'ble Judges: Swarana Kanta Sharma, J

Bench: Single Bench

Advocate: Kirti Uppal, Vikas Pahwa, Pramod Kr. Dubey, Dhruv Gupta, Prabhav Ralli, Namisha, Anubhav Garg, Zoheb Hossain, Vivek Gurnani, Kartik Sabharwal, Manisha Dubey

Final Decision: Disposed Of

Judgement